

COURT-1

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**Appeal No. 259 of 2016 &
IA No. 540 of 2016**

Dated: 8th August, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I. J. Kapoor, Technical Member**

In the matter of:

**Fortune Five Hydel Projects Pvt. Ltd. Appellant(s)
Vs.
Karnataka Electricity Regulatory Commission & Anr. Respondent(s)**

Counsel for the Appellant(s) : Mr. Shailesh Madiyal
Mr. Gautam Prabhakar

Counsel for the Respondent(s) : Ms. Swapna Seshadri
Ms. Neha Garg for R-1

ORDER

I.A. No. 540 of 2016

(Appl. for exemption from filing certified copy of the impugned order)

We have heard learned counsel for the appellant. For the reasons stated in the application, the application is allowed.

Appeal No. 259 of 2016

Learned counsel for the State Commission states that the State Commission does not wish to file any reply. Nobody is appearing for the other respondents.

List the matter on **19.09.2017.**

**(I.J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**